historical monuments so that there if no wastage of talent and the maximum use is made of the available talent and the resources

SHRIMATI SHEILA KAUL: I wish to inform the hon. Member that we are thinking on those lines.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That the Bill be passed." The motion was adopted.

THE ARMS (AMENDMENT) BILL, 1981.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) Sir, I beg to move:

"That the Bill further to amend the Arms Act, 1959, be taken into consideration."

श्री शिव चन्द्र झा (बिहार) : श्रीमन, इसमें हमारा अमेन्डमेन्ट है।

उपसभाध्यक्ष (डा॰ रफीक जकरीया) : आपकी अभेन्डमेन्ट है। बाद में आएगा। You want to speak yourself and you do not

want others to speak. SHRI SHIVA CHANDRA JHA: I want them to speak but they don't speak. What

SHRI YOGENDRA MAKWANA: Sir, may I continue?

can I do?

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): Yes, please.

SHRI YOGENDRA MAKWANA: Sir, there is an increasing tendency in the crime situation in the country and the crime is increasing day by day. And the use of the fire arms in crimes is increasing, licensed as well as unlicensed arms. Sir, the Bureau of Police Investigation, Research & Dwelopment has made a survey of it and we have noticed that from 1972 to 1977 there is a double increase in the use of fire-arms. From 4.8 per cent for lakh of population in 1972 it has went up to 9.1 per cent for lakh of population in 1977. Now, this is the rate of increase in the crime situation and the use of fire-arms. The incidence of cognizable crimes increased by nearly 17 per cent over the base year of 1972. The increase in crime using fire-arms in the corresponding period was about 29 per cent. Now, Ihe' involvement of the unlicensed arms has been on a much larger scale than the licensed arms. But even from 1972 to 1974 the use of licensed arms was up by 22.8 per cent and that of unlicensed arms by 28.6 per cent. In 1974, for every crime with a licensed arm, there were as many as five with unlicensed fire-arms. Therefore, it has become absolute\(^\) necessary to come with amendments in the Arms Act, 1959 so that we can make it more stringent and we can check the crimes with the use of licensed as well as unlicensed fire-arms. Some of the amendments which I propose in this Bill are as follows:

Sir, at present there ig no ceiling on the possession of the fire-arms. Now, we propose to Impose a ceiling of maximum three firearms for self-protection, crop protection, etc. Another amendment which I propose to bring about is that the present Act stipulates that a report is to be made to the District administration for the sale or transfer of arms and ammunition immediately after the transaction. He has to intimate of the transaction— sale, purchase, etc. But there is no time or the Administration to check up whether the licence is a fake licence or a genuine one, whether he is a genuine purchaser Or not So, we are now introducing an intimation of 45 days. Before disposing of the licence or transfer or sale or purchase, 45 days' notice should be given so that there will be sufficient time for the authorities to check. Then, Sir, at present a person of 16 years' of age is eligible for the possession of license. Now we are increasing it to 21 years so that the number of licences also will decrease and more mature men will possess the licences. In the present Act. .

RAMAKRISHNA SHRI (Karnataka): How do you say that?

MAKWANA: YOGENDRA Because with age maturity also comes.

SHRI U. R KRISHNAN (Tamil Nadu): But for voting it is being lowered.

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SHRI YOGENDRA MAKWANA; A person who has been sentenced on conviction for an offence of violence or moral turpitude to imprisonment for a term of not less than six months is debarred from the possession of a fire-trm for five years after the expiry of the sentence. Now, instead of this, we are going to remove the time-limit, Whosoever has committed the offence of moral turpitude or use of fire-arms offence, he will be debarred from the possession of fire-arms. Now, under the licensing authority, it is the district magistrate in the area, or in some areas, the Commissioner of Police, who can issue licences. Under the present Act it is not enjoined on him to necessarily call for a report from the police before deciding on the licence application though he i» expected to make such inquiry as he may consider necessary. Now, this also, in view of the fact that licences have come to be issued to a number of persons without adequate screening, it is considered necessary to provide for a report to be obtained from the police which should be sent within a prescribed period. And now we need not prescribe the period. If it is not sent, then it will be given.

Then, another amendment is that the present penalties for offences under the Arms Act. 1959, are not considered deterrent. So. we want to make them deterrent. There are various sections under which penal punishments were prescribed. Now we have changed them and made them more stringent. Now, there is a reference to the Code of Criminal Procedure, 1898, and the Sea Customs Act, 1978. Both these Acts are amended, and the Code of Criminal Procedure, 1973, and the Sea Customs Act, 1962, are now in force. So, necessary changes have to be made in these "enactments also. The word appearing in the Act for the expression 'magistrate' has been used in some of the provisions of t<sup>R</sup>e Arms

Act. Now, after the amendment to the Code of Criminal Procedure, 1973, as there are various types of magistrates, that has also to be properly described in the new Act, i.e., by this amendment.

(Amdt.) Bill, 1981

These are the few amendments which we want to propose by way of this Bill, amending the Act itself. So for that purpose I have come before the House, and, Sir, I hope the hon. Members will support these amendments.

Some hon. Members may say that all these are procedural amendments asd could be done by executive instructions. That, Sir, is not possible. Because in case of increase in the age, which is prescribed by the Act itself, which is stipulated in the Act, if we change the age-limit by executive instruction, that may be challenged. Then, Sir, the other reason is that at present there is no limit on the number of fire-arms that one wants to possess. We want to introduce a limit on the po'ssession of fire-arms. If this ig done by executive instructions, somebody may go to the court and also can prevail upon the licensing authority and can get more number of fire-arms. These a<sub>re</sub> the few reasons for which " have come before the House for the amendment of this Arms Act, 1959, and I hope that the House will consent to it.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Now, there is one amendment by Shri Shiva Chandra Jha

SHRI SHIVA CHANDRA JHA; Sir, I move:

"That the Bill further to amend the Arms Act, 1959, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:-

- 1. Shri R. R. Morarka
- 2. Shri S. W. Dhabe
- 3. Shri Hafekrushna Mallick

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- 4. Shri Biswa Goswami
- 5. Shri Kalraj Mishra
- 6. Shri Hukmdeo Narayan Yaday
- 7. Shri Rameshwar Singh
- 8. Shri G. C. Bhattacharya
- 9. Prof. Sourendra Bhattacharjee
- 10. Shri Pattiam Rajan
- 11. Shri Shiva Chandra Jha with instructions *to* report by the first week of the next Session of the Rajya Sabha."

The questions were proposed.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, the Bill and the Motion are open for discussion. I call upon Mr. Nanda to speak.

SHRI SHIVA CHANDRA JHA:
Point of order, Sir. यह बात मुझे
साफ कर दोजिये । यह बात उस
दिन भी उठी थो । इस पः बोलने का
प्रावधान कय है। सब डिबेट खत्म हो जाएगा,
मंत्री जी के जवाब देने के पहले में बोल्मा
प्रयवा सब डिबेट खत्म हो जाएगा और मंत्री
जी जवाब दें रेंगे; में तब बोल्मा और फिर
मंत्री जी जवाब देंगे ? यह बात साफ कर
दीजिये ।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): There is no point of order. During the first reading, you make your general observations. When you move the amendment, it is your right to speak, nobody is denying that. But as I said, when the Business Advisory Committee decides on a particular time schedule, then everybody must co-operate to see that we adhere to that time schedule. If some Members have got three minutes to speak and they speak for 6 minutes, or 7 minutes and like that, there is general understanding is that: when we come to the second reading, the general understanding is that when you are speaking during the general

discussion, you will cover all those points of your amendments also. Now if your name is not given by your Chief Whip as one of the speakers, this is a matter which you have to take up with your own Chief Whip because the whole trouble, Mr. Jha, is that . . .

SHRI SHIVA CHANDRA JHA: The House should be clear, you should not confuse it.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please sit down.

SHRI SHIVA CHANDRA JHA; I have been in the Lok Sabha and every minute we were fighting in the Fourth Lok Sabha, you can see the proceedings. Every inch we have fought in the Lok Sabha. This is the democratic framework . . . (Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); I have been in the legislature also for more than 25 years, that makes no difference.

Now, the whole difficulty that arises Mr. Jha, is that there is not a Bill in which you do not come forward with an amendment. You are, therefore, doing a very hard work, there is no doubt about it. But the whole question is that if time i<sub>s</sub> to be allotted to each party, then how is one to reconcile? This is a kind of situation where one Member wants to take away most of the time, all of the time. This is a matter which the House will have to consider. It is not a question that one wants to throttle your voice, it is not a question that the Chair does not want to give you the opportunity. But the question is, every Member here is anxious to speak, anxious to contribute. But every Member realises that we will have to make a co-operative effort to see that everybody gets a reasonable opportunity. And the reasonable opportunity can only be got when even hard working Members like Mr. Jha are prepared to sacrifice, and if you are not prepared to sacrifice, then what will happen is that you will have most of the time at the cost of others....

SHRI, SHIVA CHANDRA JHA: Have I taken anybody's time? Have I spoken at the cost of other people?

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THE VICE-CHAIRMAN (DR RAFIQ ZAKARIA): Of course, you do. Anyway, I do not want to enter into argument with you. I think it ia obvious to every Member what I have said.

Now, Shri Nanda.

SHRI NARASINGHA PRASAD NANDA (Orissa): Mr. Vice-Chairman, Sir, I raise a few fundamental quesions while making my general observations on this Bill. Sir, we have a Law Commission in this country. Of course, for the last one year, the Law Commission has not been reconstituted. But the term of the last Law Commission expired, if I am correct, in August or September last. This has not so far been reconstituted. The Law Commission examines various laws enacted by the Central Government, and suggests improvements taking into consideration not only the defects in the laws, but also the social conditions prevailing at a particular point of time to meet particular situations. It has submitted as many aa 86 reports. Government does not take into consideration the improvements suggested by the Law Commission. It comes forward with a Bill which is not thoroughly examined and the need for such a Bill, the justification for introduction of such a Bill or desirability to rush through such a Bill is not properly examined either by a Committee of Parliament or by the Ministry itself. Somebody in the Home Ministry prepares the Bill, prepares the grounds for getting the Bill introduced in the House, and the hon. Minister introduces the Bill and he also sees to it that the Bill is passed. I am unhappy with this system. Could we not think of some improvision? Could we not think of some improvisation in the method of considering what kind of improvements should be effected i» the Central Acts? The question is. whethtr this task should not be assigned to the

Law Commission, which rightfully belongs to the Law Commission?

Secondly, if a Bill is to be introduced, the question is, whether it should not come before a Select Committee of the House, before the Bill is introduced so that, any wrong provision made in the Bill is corrected by the Committee? I find, there is a growing tendency of by-passing any kind of scrutiny by any Parliamentary Committee and of rushing through various Bills. A proper balance has to be struck between this kind of anxiety exhibited by the Central Government and the proper framing and the passage of Bills. (Interruptions)

SHRT B. SATYANARAYAN REDDY (Andhra Pradesh); Is there any statement to be made by the Finance Minister? (Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): They are surprised at your arrival.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I have a roster to follow

SHRI NARASINGHA PRASAD NANDA: Mr. Mathur, now, we are not on Mr. Antulay. We are on the Arms (Amendment) Bill.

श्री एन० के० पी० साल्बे (महाराष्ट्र) : कुछ और भी आपको दिखता है या नहीं।

श्री रामेश्वर सिंह (उत्तर प्रदेश): मंत्री जी फाइल लेकर आये तो मालूम हुआ कुछ वयान देंगे।

SHRI NARASINGHA PRASAD NANDA: Sir, could we not work out a mechanism by which the Bills receive the serious attention of the House or they receive the attention of the Law Commission? Could we not evolve such a mechanism, instead of a particular Bill originating in the Ministry itself and the hon-Minister concerned trying to rush through the Bill on the floor of the House, supported

by a massive majority? Shall I call them a sanctimonious humbug? No; I would not call

Now, Sir, the main ground on which the hon. Minister has moved this Bill for consideration is that the Use of firearms in crimes is increasing. He has quoted some figures, from the research bureau's survey. I do not want to repeat There it no doubt that the use of firearms in crimes has been increasing. This is a fact and there is no denying this fact. But what is the solution? Why is there an increasing use of firearms in crimes? Why have the crimes become more sophisticated and difficult to tackle? I would say, Sir, there are many reasons for this. There is the question of social tensions. In the course of the last few years, there have been so much of social tensions for various reasons. These tensions have often led to crimes. We were talking about the naxalite movement. We are talking movements, other kinds of about other violent political activities though we do not subscribe to the philosophy of politics of violence. They have a reason for which these things are happening in this country. Has the Home Ministry or the Research Bureau tried to find out why the use of firearms in crimes is on the increase, what kind of social tension's are there in the society, why the crimes are increasing! in the society? So, Sir, instead of going to the root of these things, i.e. why crime is committed, what is the reason for the increased use of firearms in crimes, what are the kinds of social tension's, just come forward with a kind of treatment which can be palliative, but certainly not a cure. I would have been extremely happy if the hon. Home Minister had, instead of satisfying himself with the statistics furnihed to him by the survey conducted by the Research Bureau, given ug reasons for the increase in social tensions, the causes of those social tensions and the possible tension\* that his Ministry i\*

thinking about. We always try to deal with situations and problems on peripheral basis, We never go deep into the root of the problem, we never try to examine how these crimes can be minimised, not just By i'orce, by making laws, or by making a few provisions about fire-arms. Let us compare the situation with the socialist countries. Now there is \* large area of the world which is dominated by socialist countries. What is the crime situation there? What is the use of firearms in commissioning Of crime, in those socialist countries? Sir, in those countries the crimes are at the minimum, not that the crimes are not there, they are very few in number an,j the use of firearms U also very little.

#### [The Vice-Chairman (Shrl Dinesh Goswami) in the Chair)

Why is it so? Therefore, Mr. Minister, you have to think a little more deeply instead of coming forward with a Bill, making crriain' stringent mea-rures, making the punishment mor" deterrent, as if by making the punishment more deterrent you are going to stop those crimes or stop the use of firearms in crimes. The only thing in which you may possibly succeed is that you may be able to fix a ceiling, you may now allow a person to be in legal possession Of not more tiian three firearms. Originally, there was no ceilingi on the possession of firearms, but now you have fixed a ceiling. You may possibly succeed in that, but I am afraid, you may not succeed in1 that also. What is happening in Bihar? In Bihar all the landlords are in possession of innumerable legal and illegal firearms. Is the Government able to do anythiag with them? In West Bengal all the landlords are in possession of illegal firearms. What are you able to do with them? Is the Cxbvemment having! statistics of illegal arms which are in possession of various people In<sup>1</sup> this country? Please go to the North Eastern region, you will find that

Then the economic aspect i\* there which I ralfarrad to with reference to

the Bihar landlords and others. The economic tensions, are there, the social tensions are there, the political tensions are there. And so long as you do not remove those tensions from society, you may arm yourself with any amount of legislative authority, you may arm yourself with any amount of power, that is not going to solve the problem. Therefore, Sir, I would submit that there should be a total re-thinking in the attitude and approach of the Government to the problems of this nature. I do not mind giving vou a little more power so far as arms are concerned. Let us see how far you are able to remove the social tensions, the economic tensions and the political tensions from the society. Thank you, Sir.

SHRI RAJENDRA SINGH ISHWAR SINGH (Madhya Pradesh): Mr. Vice-Chairman, sir, the question of licensing the possession of arms has always been one which has been considered a necessary thing so far as our country is concerned. We have seen in the United States where there is n<sub>0</sub> licensing of arms, to what tragedies and disasters people have been subjected and even in that country the administration is thinking in terms of licensing arms even though it is considered one of the very valuable rights which have come to them from the time the founding fathers of the American Constitution laid down that it will be necessary to have arm3. I find i\* difficult to appreciate the hon Member's statement that by this amendment Government is seeking to acquire more powers for itself. I wish my friend. Mr. Nanda, had told us as to in which manner this ~ invests the Government with greater powers. My complaint is that the Government has not acquired sufficient powers to deal with this very great menace. It is true that in this country theTe are large numbers of unlicensed firearms. In fact, it is quite likely that unlicensed firearms far exceed licensed firearms. Any oj us who has occasion to deal with crimes in law courts Is

[Shri Rajendra Singh Ishwar Singh] horrified by the variety and sophisti cation of the arms which are produced in villages. Now I find it very diffi cult to accept that it ^ not possible for our police machinery to be aware of the fact as to where and by whom this kind of arms are being manufac tured. There is hardly a dacoity-\*t any rate in m<sub>v</sub> part of the country, Pradesh—in which in Madhya fire have not been used. Firearms get into the hands of school and col lege boys, and in little disputes of union elecrising out tions and things like that firearms have been used. Use of firearms in other offences of violence, for instance, rioting, is not very evident. Use of firearms as a means of committing murder is also not very much. Therefore, from these analyses one finds that firearms are being used hy persons who are the very core of antisocial element in the society and those people who are seeking to create trouble and violence for the sake of robberies, for the sake of dacoities and for the sake of large-scale rioting. Now, if that be so, I for one find it extremely difficult as to why any Member from either side of the House should have any objection to the suggestions that have been placed before us by the Tion. Minister. As I said earlier, I find that they are really minor and procedural and really do not go far enough.

What is it that is sought to be amended by this Bill? Most of the things are of procedure. For instance, you take the amendment that before the transfer of firearms by one person to another, the District\* magistrate or the licensing authority has to be informed. What is wrong with it? As a matter of fact, the district authorities do get informed when the transfers are registered. In this case a further precaution hag been taken that, for instance, before the transfer the district authorities are to be informed.

Then<sup>1</sup>, there should be a ceiling on weapons—not more than three weapon\*. This seems to be a very reason-

able restriction. One may have a small firearm like a pistol or a revolver. One may have a 12bore gun if one has an inclinfflldon for sports and, similarly, one may have a rifle if again one has an inclination for sports. But what we find today is that some old families, especially those whom we call "royal families" or any old aristicroacy, have magazines of firearms. Instances have been known—I known it in matters with which I deal professionally—that these arms do get taken out and do get used for purposes other than for which they are issued. And invariably the reply that comes from the owner of the I licence is that it ia not possible for him to keep the secure check that is necessary. Why does a man want more firearms at all? Why does my learned friend object to an amendment of this particular type?

Similarly, raising the age limit from 16 to 21 is an extremely logical amendment. In fact, speaking for myself, I am surprised that the age limit was only 16. I wasn't even aware of that. Sixteen1 is such an immature age to make use of firearms. On the one hand, we consider anybody up to the age of 16 as a child. You know that so far as the various Act, are concerned, under them, anyone up to the age of 16 is considered as a child and we do not punish him, we do not send him to prison. We say that he does not have sufficient mental awakening; he did not know what he was doing. On the other hand, we let alittle boy or a little girl to handle such a devastating thing as a .firearm. Therefore, it is very right indeed that the age limit should be increased from 16 to 21. There again, there could be no possible objection.

Now, Sir, there i<sub>3</sub> one clause that the hon. Minister has introduced, i.e. . when a person has been convicted of an offence involving violence or moral turpitude, he will be delicensed for all times to'come. So far as violence is concerned. I woui<i certainly support him. But moral turpitude Is guch a vast and vogue term

that I at least find it extremely difficult to reconcile myself to the view that a man who involved in it should get the same treatment because it is not violence. After all. we are protecting the society from the firearms used in violence. Forgery i3 moral turpitude; acceptance of bribe is moral turpitude. But surely these may not be persons who may have used fire-aims for any bad purpose. Therefore, offence of moral turpitude may not be included. Offence of violence, most certainly; offence tff criminal intimidation, certainly. May I respectfully suggest to our hon. Minister that he may criminal intimidation to be consider even included. A person gets punished for criminally intimidating a man. That is one trauma. He has not used violence; he has not shot at anyone. Yet he has threatened another person with a fire-arm. Now that is again a person whose licence ought to be taken away. Now, may I suggest to the hon. Minister that, while he is dealing with the fire-arms, why not consider prohibition of possession of what are known as dangerous articles? This provision exists in England. We do not have it. Our college boy may not possess a fountain-pen, but surely he has a knife. A boy sitting in the examination hall will warn the invigilator by putting a knife there if the invigilator has been a little more vigilant. We know a lot of our youngesters go about with bicycle chains, which are dangerous articles to hit with; people carry sticks in the bazar, which is certainly not a playground and where they are not going to be used. Therefore, may I suggest to our hon. Minuter, though not strictly under the Arms Act, to consider it? And if he so likes, I will find out for him the relevant provisions in' the British law which has been there for nearly 10— 12 years. Anyone who i<sub>a</sub> possession of cosh or, ag a matter of fact, knuckle-duster, anybody who is found in> possession of articles which could be used for the purpose of causing injury, for which he has no justification at that particular point

oj time, is liable to punishment. This may be considered on the same lines as we are considering our Arms Act.

Then licensing. Again, there is a provision which again, I must confesa, I find a little difficult to understand. For instance, there is a provision that when anybody applies for f licence, his application is given to the licensing authority, which in many many cases is the District Magistrate or the Police Commissioner, who then sendf it to the Station House Officer of th\* area from where the application ia received. And it is said that if a report has not been received within a period—the period is stipulated; I- think it is one month or two months—the licensinf authority can proceed without such a report. I am astounded at it. Why should not the report be received. When a person Of the rank of the District Magistrate or the Police Commissioner sends for a report from the police sub-inspector or the police s\*8" tion, how can1 you imagine that such a report will not be received? If that be the case, certainly it is a matter for proceeding against the delinquent police officer who has sent the report. I would respectfully submit that the licensing should not be don\* unless and until the\* report has come. It is not like an application that on\* makes to the municipal authorities for building a house, in which case, if there is no objection, let us say within six months, one can build the house. That is entirely a different things. But allowing a person to possess dangerous articles like firearms without any investigation about his antecedents. about his where withal. about his lots of other things that become necessary while licensing, ought not to be done merely because a report has not come. On the other hand, you may take action agamd\* the police officer who has not sent the report So I will respectfully submit again to the hon. Minister that there may be a review and rethinking on that proviso. Firearms under no cir-cumstancea should be allowed to a

[Sh. Rajendra Singh Ishwar Singh]

person unless he has been cleared by the  $polic_e a^{1}$ "\* they say that the person  $i_s$  fit to be granted firearms.

I am in total agreement with my learned friend. Mr. Nanda when he Bays that there is a large-scale private and illicit manufacture of firearms. That is a matter that the hon. Minister knows about. It is not that we, are giving- him any information about it. I consider it a matter of great anxiety that our police should pretend not to know about it. Sir, I, for one, refuse to believe that our police people do not know where and how these firearms are made. Some reference was made by Mr. Nanda that people are getting firearms on account of social tensions. Now, so far as the rest of the country is concerned, n does not seem that social tensions are really the reasons why people are keeping firearms. It may be so in the northeastern region. I am not alive to that situation. Mr. Nanda could have told us what those social tensions are for which firearms are being maintained. But I do know that in some parts of the country, the security of life has become so hazardous that an average citizen finds it very difficult to expect that he will be properly protected it he goes out, especially after sun-set. Maybe for that reason some people acquire firearms—to protect themfselves. That possibility is certainly there. And that again is a matter of better policing. It is an unfortunate state Of affairs that our ratio of police to citizens in our country happens to be very inadequate. "We spend a lot of money on many, man"y things. But law and order is one situation, in which no compromise ought ever, to have been made. And yet there is one police constable to about 8,000 to 10,00"0 people, whereas in advanced countries, there is a police constable to every 100 or 150 citizen<sub>s</sub> for the purpose of looking after and givingl them necessary safety and protection. Now that we are talking about firearms, we might as well <Jo a VMia thinking a» to whether it ia not neces-

sary to increase the police forces. I know that this can be interpreted t>T my friends on the other side to say that the Government is again trying to acquire more and more powers. But if you go to the rural areas, there is the complaint of the average villager that there is not sufficient police force. When a crime gels reported, by the time the police comes to the spot, so much water flows down the river that it is very difficult to unearth the crime. Most of the problems in the village come from section 145 proceedings and quarrels about crops. And by the time the police comes on the s<sup>cene</sup>> the\* damage is done. (Time-bell rings). So, Mr. Vice-Chairman, while supporting this Bill, I would request the hon. Minister to pay attention to the things that I have drawn His attention to. I would submit that it is a very well-thought-out Bill and we need not really spend any more time in submitting it to a Select Committee because nothing is likely to come out of it. What the Bill seeks "to introduce or amend is so" rudimentary and basic that the earlier we do it, the better for us.

SHRI SYED SHAHAmrDDIN (Bihar): Mr. Vice-Chairman, Sir, may I remind you that the original Arms Act of 1878, promulgated at the heyday of imperialist power in India, was objected to consistently by our nationalist movement. Then we re-framed it in 1950. Today we are introducing some very important procedural changes in it As a matter of principle, I would like to record that derogation from the right of a citizen to carry arms should not persist in a democracy. And yet, Sir, I shall no\* stand with you or with the hon. Minister for the repeal of the Arms Act. I think our social situation demands it.

I am glad to note that the hon. Minister has quoted statistics of the rise in the incidence of crime and the rise in the use Of firearms for the period 1971—1977. I hope he is not paying a tribute to the glorious period

of our history when Mrs. Indira Gandhi has been the Prime Minister— the dynamic decade. I just leave it at that.

The problem is well known. There is large scal, unauthorised manufacture and use of arms; there is large scale illicit possession, there is illegal traffic in arms: All that is a well-known fact, though I do not think any definite estimates are available on this point. Therefore, while I agree with the motivation of the Government in bringing about this legislation, I have to point out a few matters of principle, because I consider that the measures that are being suggested would perhaps prove to be ineffective in trying to obtain the results that the Minister has in mind.

As for the manufacture, I am of the view that the law should not keep it open that private parties may manufacture the arms. That was an exception to the 1956 Industrial Policy Resolution. I think that this loophole should be closed. The manufacture o fire arms should be an exclusive monopoly of the State. It should remain wholly in the public sector.

As for the sale and possession, as I submitted, I have my doubts that the Bill would prove effective because the social malaise, as my distinguished colleague, Mr. Nanda, pointed out, has not been analysed, has not been taken into consideration. What is it that in our society creates the demand for illicit arms or for so many arms licences? 1 am not trying to justify illicit arms. But the fact is that arms licensing today depends upon money end influence. It depends upon acquaintance with the politicians or with the administrators. It depends upon wholesale, large-scale, corruption. It depends upon donations to funds and trusts. And that is why the fire armg are restricted to a particular class of people.

And the second social fact that we must take into account it that »«r

society is in a transition. Our society is a diverse, heterogeneous, plural society. Its economy is an economy of scarcity. Its politics has unfortunately become a politics of confrontation. And the result is what we see today-social violence and violence, booth capturing, restricting voters from exercising their franchise at the time of election, attempts to curb the aspirations and expectations of the downtrodden masses. The atrocities are becoming more and frequent against the weaker sections, against the Harijans, against the Giri-jans, against the minorities, against the landless labour. It is only unfortunately the stronger sections of the society which indulge in this violence, it is today the ingroups as a collectivity, which engage in this violence. It is today sometimes the State which is on the side of the ingroups which indulge in this violence. It is those who hold the power, they exercise violence; it is those who have already a place in the sun, who hold the keys of the kingdom, who exercise violence; it is those who have the police force on their side, who are in a position to command the resources of the police force, it is they who commit violence. And ttiis brings about a response. It is a natural response. There is an assertiveness, nobody shall take this violence lying down. And therefore we are unfortunately caught up in a spiral of violence which leads to an increasing accumulation of illicit arms on both sides of the fence, Government and the classes which the Government supports, and those who are outside the pale. I do not have to remind you, when I spoke about administrative violence, of the firing in Moradabad, of the Windings of Bhagalpur and of the limb-breaking in Varanasi. An Urdu journalist friend of mine very beautifully put it. He said, 'Today we have a 'Ankh Phod-sarkaar and f tang tod sarkaar'. There is no defence against this State zulum. Ther« is no protection against these police atrocities. There is no defence against administrative partiality, against tht\*

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lack of neutrality on the part of administration. That is how the weaker sections also indulge in this game because they have lost confidence, they have iost trust and, therefore, they take their own steps to arm themselves, to defend themselves and to protect themselves, if it is necessary.

Unless the ingroups are disarmed, unless the landlords, the capitalists and the chauvinists are disarmed and unless the weaker sections are provided with means of protection as was done in Bihar during the Janata Party Government led by Shri Karpoori Thakur, and unless the search and seizure authority of the Police is not exercised against any particular class or group of people, unless they exercise their power impartiallywe know that when the Police exercise this authority against one section of the people, they wing at the accumulation of arms by the other—this spiral of arms cannot be controlled and whatever laws you promulgate, Mr. Minister, you shall not be able to control this illicit manufacture of arms and illicit traffic in arms.

Mr. Vice-Chairman, there is yet another point I want to point out in this connection. We know by our national experience that controls do not work in our country. Checks do not work. They become yet another source of growing corruption in our society. Therefore, mere control will not do.

Now, with your permission, I will submit some suggestions for the consideration of the hon. Minister. There should be a selective liberalisation of licensing policy.

Secondly, every day we hear about thefts of arms from the arms and ammunition depots. These arms go to reinforce the arms in the hands of anti-social elements. Therefore, these depots should be safeguarded and the

Government should be more vigilant about their security.

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Thirdly, I feel that the ceiling of three arms per person that has been end or sed by the distinguished spea ker who preceded me  $is_{\ell}$  to my mind, atrociously generous. Suppose there is a family of five, a father and four sons, what are 15 arms needed for? I think the ceiling should apply on a family and not on an individual.

Finally, as I have already mentioned, the Government should adopt a policy of licensing arms to the weaker sections who need protection. The Government should alo see to it that the weaker sections are adequately represented, in accordance with the manifesto of the ruling party, in the law and order machinery so that their confidence and their trust in the law and order machinery and in its neutrality and impartiality are restored which is what is needed in our country.

In the end, and this i<sub>s</sub> my last point, the hon. Member who spoke before me said that the strength of the police force per capita in India is very, very low. Sir the Police has expanded ten times since Independence. We know that in the British' times peace was maintained in the rural country side with very minimal force. It is not dependent on the strength of the force. It is the dignity of the the Raub' of the Government, it is Government and it if the impartiality with which the people associate the Government, that controls the law and order situation. If the people think that the Government is unjust, that the Government is unfair, that the Government is on the side of the exploiting classes and the marauding classes, then there shall not be peace.

श्री उपसमाध्यक्ष(श्री दिनेश गोस्यामी): श्री हरी शंकर भाभड़ा।

श्री हरी शंकर भाभड़ा (राजस्थान) : श्रीमन्, मेरा कितना टाइम होगा।

उपसमाध्यक्ष (श्री दिनेश गोस्वामी: द्धापका 7 मिनट का टाइम है।

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श्री हरी शंकर भाभड़ा : उपसमाध्यक्ष महोदय, सबसे पहले तो मुझे गृह मंत्री जी की प्रति सह नम्ति प्रकट करनी होगी कि वे सब कुछ जानते हुए भी याज कल उनके सामने फावर अर्थ्स का दुरुखोग हो रहा है, अन्याध बढ़ रहे हैं, लेकिन वे सिवाय कानून को और कड़ा बनाने के और कुछ नहीं नगर सकते । मेरे अनेक मिल्रों ने कहा कि आप चाहे कितने भी कानून बना लीजिये, इसका फायदा जो ग्राप चाहते हैं वह नहीं होगा । उसके पीछे बारण यही है कि होम मिनिस्ट्री ग्रीर कर भी क्या सकती है । पालियामेंट के सामने, ग्रगर उसको लगेगा कि अपराध बढ़ रहे हैं तो और कड़े कानून, कडी सजा का प्रावधान पेश कर देगी ग्रीर क्या करेगी। असल में जो मशीनरो इन कानुनों को लागू करती है वह मशीनरी कैसी है, वह उन कान्नों का थालन करवा पाती है कि नहीं, उसको ठीक करने का अधिकार उसके पास नहीं है, साधन नहीं हैं सामाजिक टेंगन की कम करने के लिये तो होम मिनिस्ट्री क्या करे । समाज के वीकर सेक्यन और जो गुंडा गर्दी करने वाले लोग है उनके लिये होम मिनिस्ट्री कान्न बना सकती है। लेकिन भानन बनाने के बाद उसके श्रन्दर पकड़े जाने वाले लोगों के खिलाफ जो इस्तगासा होता है उसमें अधिकांभः लप होल्स होते हैं। पहले तो जो पावर फुल क्रिमिनल होगा पुलिस उसको पकड़ नहीं पायेगी, पकड़ना चाहेगी भी नहीं। मान लीजिये कि किसी सोर्स से या किसी दबाब से पकड़ना पड़ा तो वह मुकदमा इस तरह का होगा, इस्तगासा जिसे कहते हैं उसमें उसको बेनीफिट ग्राफ डाउट मिल ही जायेगा । इसलिये अगर होम निनिस्ट्री इस मामले में अगर कुछ करना

चाहती है तो पहले उसको अपने पैटनं को ही बदलना पहुंगा । कानून जो बने हुए हैं, जितने बने हुए हैं उन कानुनों को अगर सफलता पूर्वक लाग करेंगे भीर उसमें हर साल यह देखेंगे कि उन कानुनों के अनुसार उनकी मशीनरी काम बारती है या नहीं, उस पर नजर रखेंगे तो यह नाम हो सनता है। परन्तु यह तो होम मिनिस्टी बर नहीं पाती । भानून वह बनाती है लेकिन जो मानून बनते हैं होम मिनिस्टर साहब ने कानन का ड्राफ्ट नहीं बनाया है । में घारा 6 की तरफ आपका ध्यान श्राक्षित करन चाहता हं जिससे साफ जाहिर होता है कि किस तरह से आप कानन को हाफ हार्टेडली बनाते हैं। इस कान्न के अन्तर्गत आपने अपनी कमजोरी साबित कर वी है । उसमें आपने प्रावधान बनाया है कि पुलिस रिपोर्ट आने के बाद लाइसें सिंग आथारिटा लाइसेंस जारी करेगी । लेकिन श्रन्त में कह दिया है कि:

"Provided that where the officer in charge of the nearest police station does not send his report on the application within the prescribed time, the licensing authority may if it deems fit, make such order, after the expiry of the prescribed time, without further waiting for that report."

समझ में नहीं झाता कि पुलिस की रिपोर्ट करनी है भौर पुलिस रिपोर्ट नहीं करेगी अरेर आप उसकी बात की चर्चा भी नहीं करेंगे कि उस पुलिस इंचार्ज ने रिपोट विद्य इन टाइम क्यों नहीं दी। What action are you going to take against the police officer? Have you thought over it? No; you have neve\* thought over that. The loophole is there. It is left to the police officer to decide whether he sould send the

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report or not and he would get scot-free even after not reporting within the prescribed time and the licensing authorities will be helpless and they will have to exercise their own discretion and they will not be able to take any action against the police officer nor will you be able to take any action against the police officer. So, this is the state of affairs. You are enacting laws. But you are creating such loopholes and then you expect that this will succeed in its aims and objects. I do not think it will

तो गृह मंत्री महोदय कानून बनने के पहले आप इन बातों को भी देखें । इसके अलावा एक और बात है। जैसे मान लीजिये आपने लाइसेंस दे दिया। वह आदमी कन्विकट हुआ और आपने उसका लाइसेंस हमेशा के लिये जब्त कर लिया। यह बात समझ में आई। लेकिन किन परिस्थितियों में लाइसेंस दिये गये हैं, खासकर आप किसी को आत्म रक्षा के लिये लाइसेंस देते हैं तो यदि वह व्यक्ति आपनी रक्षा करने में एक्सीड कर जाए।

Even then he will be convicted because the court will say that he has exceeded.

यद्यपि आर्म्स का आतम रक्षा करने में उपयोग हो रहा है, लेकिन उसको उसका एक्सेस के क.रण परिणाम भगताना पड़ेगा । भैं यह पूछता चाहता हूं कि उस लाइसेंनिंग अयारिटी के ऊपर आपका क्या अंक्षा है जो जानब्झकर बदमाशों को लाइसेंस देगी जब कि उनको पता है कि ये गुड़े हैं और ये इसका दुरुपयोग करेंगे, वीकर संक्णन के खिलाफ में इनका प्रयोग किया जायेगा या जो कमजोर हैं उनको दबायेंगे, आर्म्स के बल पर अपना रोब बढ़ायेंगे । तो क्या ऐसे लाइसेसिंग अयारिटो के खिलाफ आपके पास ऐक्शन नेने के लिये कोई अधिकार है? यह ग्राधिकार ग्रापको लेना चाहिए । ग्राखिर केवल जस्टिस करने की बात नहीं है।

It should also appear that Justice is being done.

जो ग्राप कानुन बनाते हैं उसके बारे में जनता को मालूम होना चाहिए कि कान्नों का द्रुपयोग उन वारेंग तो हमको वंड मिलेगा लेकिन इस कानून का पालन करने वाले भी दुरुपयोग करेंगे तो वें भी दंडनीय होंगे और इस प्रकार के दंड के झांकड़े श्रापके पास हैं ? क्या ऐसा कोई है कि किसी ने जानवृक्ष कर ए से व्यक्ति को जिसके बारे में यह पता है कि यह श्रादमी नोटोरियस है उसको लाइसेंस नहीं मिलना चाहिए मगर लाइसेंसिंग ग्रथांटी के करपणन के कारण, ब्राइव ले कर, दबाव में श्रा कर या दोस्ती के कारण किसी प्रकार से भी आऊर आफ दी वें जा कर दिया है। जहां तक पुलिस की रिपोर्ट का प्रश्न है आज के युग को छाप क्यों भूल जाते हैं। भले ही श्रापके दिमाग में यह बात होगी कि आपके हैं इज और लेग्ज पुलिस हैं लेकिन जो हालत पुलिस प्रणासम की है जैसी स्थिति पुलिस की है उस पुलिस से क्या ग्राप यह ग्रपेक्षा कर सकते हैं कि वह जो रिपोर्ट देगी वह ठीक ही होगी जबकि कमोबेश वे लाइसेरिंग अथाटीं की अपनी रिपार्ट से बांध देंगे। पुलिस वालों को पता है कि किस के पास इलीसिट ग्राम्सं हैं। पंजाब में मझे एक ऐसे व्यक्ति का पता है जिसके घर में तोपें हैं, मशीनगर्ने हैं।

Police cannot enter his house. They dare not enter his house. He is being protected by the Police force there. I have seen yesterday *on the* T.V. that on the declared Bengal Bandh day on 11th, they have recovered so many arms i<sub>n</sub> Calcutta and they have showed them on T.V. This shows that the Police knew about it. It is within the knowledge of the Police.

कहां कौन क्या करता है, यह पुलिसबालों को पता रहता है। उसके बावजूद भी सब होता जा रहा है इसको चेक करने के लिए क्या श्राप कोई कदम उठा रहेहैं शसली काम तो यह करने का है कि

ग्राप भ्रपनी मशीनरी को ठीक करिये। क्योंकि श्राम्सँ का कोई दोष नहीं है। किसी के पास श्राम्सं होने से वह किसी ग्रादमी को भार नहीं देता है। यह आदमी की मेंटेलिटी पर निर्मर करता है। आप उसको किस तरह से प्रयोग करते हैं। इसी प्रकार से मशीनरी का प्रयोग आप किस प्रकार से करते हैं इस पर इस कान न और सारे काननों को आप किस प्रकार से प्रयोग करते हैं, इस पर भारत वर्ष का ला एंड आईर की स्थिति निर्भर करती है। यह सब कुछ आपको मशोनरी,आप के काम करने के तरीकों पर, इंटेंशंस, मोटिव्ज पर इस सब पर निर्भर करता है। बहुत सी बातें मेरे मिल श्री महाबुद्दीन जो ने बताई हैं वे सही हैं। जब तक आप इम्पाणियली काम नहीं करेंगे तब तक हिसा को भड़काने का दाम करेंगे तथा इस प्रकार से श्रापको कानुन का कोई महत्व नहीं है। इसके विपरीत कानून का प्रयोग बेगुनाहों के विरुद्ध होता है जो जोर जबरदस्ती करने वालें हैं उनके लिए कानून नहीं है। इसलिए कानून जब आप पेश करें तो छोटो मोटी डाफ्टिंग की बातें खद भी देख लिया करें। इसलिए कंट्रोवर्सी पैदा हो सकती है। इतना कह कर मै अपनी बात समान्त करता हं। धन्यबाद।

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श्री रामेश्वर सिंह : उपसमाध्यक्ष महोदय, . . .

श्री कल्पनाथ राय (उत्तर प्रदेश) : हाफ एन झावर है क्या ?

श्री रामेश्वर सिंह : यह भी हमारा है, घबराइये मत । (व्यवधान) श्रीमन्, मैंने अपने साथियों का भाषण नहीं विचार सुने । वे विचार रखते हैं। वयोंकि भाषण तो रोज हम लोग देते हैं और मंत्री जी भाषण देते हैं। इनका भी टी बी ० पर बाता है बीर इन लोगों का कहीं टी बी वर ग्राने का सवाल ही पैदा नहीं होता ।

भी मोत्रेज सकवाणा : श्राज जरूर आएगा

श्री रामेश्वर सिंह: श्रीमन, मैं . . . (व्यवद्यान)

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श्री कल्पनाय राय: हम आपका सार-र्गीभत भाषण सुनने के लिए बैठे हैं।

श्री रामेश्वर सिंह: बैठे हैं न उसका असर भी, कुछ होना चाहिए । श्रीमन्, भी कुछ सवाल उठाना चाहता है। मैं जानना चाहता हं यह जो कानुन बनाया जा रहा है क्या कारण है कि 30 वर्षों से लगातार कान्त बन रहे हैं । 2, 4, 5, 10 सत्लों में कोई ऐसा साल नहीं पांचवीं, छठी पंचवर्षीय योजना कोई ऐसी नहीं जिस में कानून न बनते हों। हम समझते है कि कान्न (ध्यवधान) कल्पनाथ जी जब तक रहेंगे तो रोज रोज बनेंगे (व्यवधान)

श्री करपनाथ राय: मेरा व्यवस्था का प्रश्न है। रामेश्बर सिंह जी ने कहा है कान्त रोज रोज बनते हैं। यह जानते हैं जब सरकार होगी, पार्टी होगी, दल हेआ तो रोज रोज कानुन होगा । यह कीन सी नयी बात कह रहे हैं।

श्री रामेश्वर सिंह: तो श्रीमन्, म चाहंगा कि ये लोग हमको पांच-दस मिनट डिस्टवं न करे।

उपसभाध्यक्ष (श्री दिनेश गोस्वामी) : श्राप उधर मत देखिये श्राप को लगता है बाहर मे कुछ कन्धल्टेंसी करके ग्राते हैं।

श्री रामेश्वर सिंह : मैं भाप ही की तरफ देखगा ।

श्रीमन्, में सवाल पूछना चाहता हूं किश्राप यह जो कानून बनाते हैं श्रीर श्रापने जो रिपोर्ट दी हैं पिछले दिनों बहस के दौरान उनसे भी लगता है कि कानून ग्रीर व्यवस्था की स्थित दिन प्रतिदिन बिगडती जा रही है भीर उसी की वजह से भाप यह कानून बनारहे हैं। आप इस बात की मान रहे

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हैं अभी जो अध्यं की, लाइसें शबुदा अध्यं की तथा इल्लीगल ग्राम्सं को भी बात ग्राप कर रहे हैं। तो इसके लिए जिम्मेदारी निसकी है। मैं पूछना चाहता हूं, आपसे जानना चाहता हूं कि क्या कारण है कि इस पर सरकार अभी तक अंजुश नहीं लगा पायी है। मैं समजता हं कि जब सरकारी पक्ष खुद इतका इस्तेमाल करेगा- खुद जब किमनलों को प्रश्रय देगा इनकी पुलिस जब खुद किमिनलों को बाश्रय देगी, इनकी पुलिस खुद आम्सँ की तैयार करेगी, इल्लीगल तारीके से आम्सं बनायेंगी, आपने अखबार में पढ़ा होगा कि इनका मुरादाबाद में पुलित स्टेशन है, ट्रेनिंग स्कूल है वहां पर देनिंग स्कूल के भीतर कारखाना पकड़ा गया ग्राम्सं बनाने का कारखाना पकड़ा गया। यही नहीं ग्राप गौर पोच बदम ग्रावे चलेंगे तो आप देंखेंगे धागरा , जो यहां से कोई दूर नहीं है वहां मिलटरी की छावनी से मिलिटरी के कम्पस से, कस्टडी से शाम्सँ बाहर ग्राये हैं पकड़े गये हैं। ग्वालियर में ब्रापने पढ़ा होगाकि वहाँ एक लड़का 750 कारत्स लेकर जारहाया बे मिलिटरी के थे वह पकड़ा गया। भव कान्न यह बनाया गया कि रामेश्वर सिंह के पास केवल तीन भ्राम्सं रहेंगे । ती जब मिलिटरी के लोगों से ग्रापके केम्पस कारखाने छे यह हथियार निवालते हैं क्या यह समस्या का समाधान है, इससे क्या समस्या का समाधान होता है ? श्रोमन् नहीं। मैं बूनियादी बात पर बोडी बहस करना चाहता है। हम लोग बुद्ध धीरगांधी केदेश के रहने वाले लोग हैं। हम यकीन वारते हैं कि जब हबियार बनेगा तो उसका इस्तेमाल कहीं ना कहीं होगा । हथियार जब श्राप तैयार बारेंगे तो वह हथियार निश्चित राप से स्वामाविक है कि इस्तेमाल होगा चाहे चिहिया के कपर होगा, भेर के ऊपर होगा या बादमी के ऊपर होगा। यह बात मान करके हम चलें। अब में मंत्री महोदय का योहा ज्यान हटकर दिलाना चाहता हं ग्रीर में बताना चाहता हूं कि ग्राप कानूम बना रहे हैं कि कोई भी शादमी श्रमास्च तीन से ज्यादा नहीं पायेगा। लेकिन में एक घटना की तरफ छोटी सी घटना है. जो ग्राप नोट कर लें तो बड़ी कुपा होगी. दिलाना चाहता हं कि इन हथियारों का इस्तेमाल कैसे होता है। भाले का इस्तेमाल कैसे होता है, गड़ासे वा इस्तेमाल कैसे होता है चाकु का इस्तेमाल कैसे होता है। चाकु से भी इन्सान को मार दिया जाता है। दरलम से भी इन्धान की फेंक कर मार दिया जाता है गडांसे से भी इन्सान को मार दिया जाता है। तो पहला सवाल है श्रीमन जो मैं थोड़ा पढ़ना चाहता हूं क्योंकि भाप होम मिनिस्टर हैं भीर होम मिनिस्टर के साथ साथ हमारे प्रका मिन है कभी धाप इस कुर्सी पर थे में उधर था भौर भाग भव इधर हो गये हैं में इधर हो गया हूं तथा यह फिर बदलेगा। यह लगा रहेगा इसकी चिता न धाप करें न मैं कहंगा। मुझको यकीन है कि यह उलट पलट होता रहेगा, चाहे बाज हो कल हो, पांच-दक्ष्माल में हो। क्योंकि शाप उस रास्ते पर हैं और उस रास्तेको ग्राप जब ब्लाक कर देंगे (व्यवधान) लेकिन जब बलाक कर दोगे तो नहीं होगा। जिस रास्ते पर धाप मुल्क को ले जाना चाहते हैं, प्रगर वहां चले जाग्रोगे तो शायद नहीं होगा ।

भीमन्, मैं एक घटना की तरक ड्यान दिलाना चाहता हु । श्री शिव पूजन कुमार जो आपके मिल, यानी हमारे मित्र रहे हैं, मिर्जापुर जिले में, नोट कर लीजिए, मिर्जा जिले के याना महिहान, सरसों बाम में उनकी हत्या कर दी गई, करीब दस-पंद्रह वर्ष पहले, जब हम लोग वहां रहते थे, बीस बीघा जमीन

को लेकर। रात में सोए थे और बल्लम से मारा ग्रीर गंडासा से काट दिया अार पुलिस वाले दो दिन तक लाश वहां छोड़े रखें भीर फिर पुलिस वाले ले जाकर, उठा कर के लाश को प्रवाहित कर दिया और इनका घर वहां से 200 मोल की दूरी पर है, जहां इनका गांव वस्लिया जिले में है। किसी पुलिस अधिकारी ने यह नहीं सोचा कि वहां खबर करो श्रीर उनको बुला कर के उनकी लाश को उनको हैंड ग्रोवर कर दें। पुलिस ने खुद इस काम को कर विया । जब उनके परिवार, वाले आते हैं, तो पुलिस ने माना कर दिया कि उस गांव में मत जाओ, सीधे तुम वल्लिया चले जाओ । यह मैंने आपको सुना दिया किस लिये कि आप करना क्या चाहते हैं देश में ?

प्राप, श्रोमन् महात्मा गांधी को भूल चुके हैं। गांधी का रास्ता ग्राप छोड़ चुके हैं। इसलिए ग्राप कानून बनाते चले जा रहे हैं। गांधी जो के रास्ते पर ग्रपर ग्राप चलते, खादो कपड़ा ग्राप पहनते, घोती-कुर्ता पहन करके रहते, ग्राप फैंगन का जमाना नहीं लाते, देश में गरीबी की तरफ लोग नहीं जाते, लोगों के ग्रंबर सहनशोलता का भाव जगता। भगवान चुढ़ के भाव को ग्राप जगाए होते, ईसा मसीह के भाव को ग्राप जगाए होते, गांधी जो की भावना को ग्राप ग्रांव-गांव में जगाए होते, तो यह हियति भागद नहीं होती।

मैंने श्रमो श्राघं घन्टे पहले जब जिक हो रहा था, जब बहस हो रही थी, मैंने उत्तमें हिस्सा लिया था कि जब श्रापके मंस्रिमण्डल का सहयोगी, साथी खुद एक किमिनल को कहता है कि यह कांग्रेस (श्राई) का सिक्रय कार्यकर्ता है, जब खुद कैंबिनेट का भादमी मंती स्तर का भादमी कहता है कि यह किमिनल नहीं है, बिल्क कांग्रेस (भाई) का सदस्य है भार जिस दिन कहता है, एस॰ पी॰ है भीर कलैंक्टर के दरवाजे पर जाकर बिल्ल्या में भोजन करता है भार उसी रात में वह डकेती करने जाता है भार उसी रात में वह डकेती करने जाता है भार उसके साथ भीर दो डाकू मारे जाते हैं। एक डकेत मार दिया जाता है, श्रीमन, यह कितनी गम्भीर बात है। क्या आप मुल्क में करना चाहते हैं? आप मुल्क को रसातल की तरफ नहीं, बिल्क मुल्क को शाप भ्रिन की ज्वाला में झोंकना चाहते हो।

श्रव श्राप नक्सलाइट्स को मार रहे हैं। सोच नहीं रहे कि नक्सलाइट क्या हैं? मैं जानता हूं, ज्यक्तिगत तौर पर नक्सलाइट को, उनमें ऐसे-ऐसे लड़के पैदा हुए हैं जिनसे मेरा निकट का बहुत घनिष्ठ संबन्ध रहा है ग्रीर ग्राज भी है, जो हम समझते हैं कि श्रापकी रूलिंग पार्टी में उन लड़कों जैसे बहुत कम लोग हैं जो उनका मुकाबला कर सकेंगे। उनमें एम० बो० थो० एस०, फर्स्ट क्लास इंजीनियसं, गोल्ड मैंडलिस्ट लड़के नक्सलाइट होते चले जारहे हैं।क्यों? उनके भन में ग्रापके प्रति मृणाको भावना जगरही है।

गृह मंत्री जी आपको सालूम है कि सिपाही जवान जब जाता है छवि राम डाकू को पकड़ने के लिएएटा में,पूरी की पूरी पुलिस को काट दिया। छवि राम के गिरोह ने। आपकी पुलिस ने खबर दी और यह लोग इमदाद पहुंचाने नहीं गये। शाधे याने के लोग डकेतों से मिले हैं और अधि खाने के शादमी जाते हैं अपना करंड करने, हमुटी का पालन करने के

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लिए, छिव राम गिरोह से लड़ने के लिए भौर ग्राधे पुलिस वाले उसको खबर करते हैं कि जा रहे हैं, तुम सावधान हो जाग्रो । वे बेचारे जाते हैं ग्रांर रात को नौ-दस पुलिस के जवान काट दिये जाती हैं।

ग्रापको धर्म नहीं ग्राती है विधेयक को लाने में, कानून बनाने में । कानन के द्वारा अगर आप चाहते हैं कि इसको रोका जा सके, तो मैं कहना चाहता हं कि हरिगज-हरिगज कानून नहीं रोक सकता । उपसभाध्यक्ष महोदय, कान्त का हाथ इतना लम्बा है कि जो कानून अभी है, मौजूदा समय में, इस कानून के द्वारा आप पनिश कर सकते हैं। ग्राप कानून की व्यवस्था के मताबिक अगर मर्यादित ढंग से चुनाव कराते हैं मैं चुनाव का जिक्र थोड़ा कर देना चाहता हं क्योंकि एक किमिनल मैंटेलिटो सेचुनाव जुड़ा हुक्रा है... (समय की घंटी ) . . . उपसभाध्यक्ष महोदय, दो मिनट हमें दे दीजिए।

# उपसभाष्यक्ष (श्री विनेश गोस्वामी): ठीक है; ठीक दो मिनट।

श्री रामेश्वर सिंह: श्रीमान उपसभाष्यक्ष महोदय, में चुनाव से थोड़ा जोड़ना चाहता हूं। श्रोमन, हो क्या रहा है? हर पांच साल में चुनाव हो रहा है लोक सभा, विधान सभा का। लोक सभा को, विधान सभा को छोड़ दी जिए, गांव पंचायत का चुनाव और स्यूनिसिपलिटी का चुनाव कारपोरेशन का चुनाव और यही नहीं हर साल युनिर्वासिटियों में चुनाव आ रहा रहा है। मेरा भी छात जीवन राजनीति से संबंधित रहा, में भी छात राजनीति में स्वि रखता हूं। में मानता हूं, कल इस मुल्क के कात को मर्यादित नहीं रखा जाएगा, तो आने बाली जो पीड़ी है यह एक न एक दिन युकेगी

इसलिए नयी पीढ़ी को चेतना दिलाने के लिए नयी पीड़ी को सही रास्ते पर चलने के लिए; मर्यादित ढंग पर रखने के लिए, भी यकीन करता हं कि यूथ आर्गेना इजेशन होना चाहिए मगर कैसा यथ बार्गनाइजेशन होना चाहिए? बही गांधी जी के रास्ते से--कंधे पर गमछा, हाथ में डंडा और कमर में लंगोटी बांध कर जब हम इस देश में चलेंगे तब यह देश मयादित बनेगा। कान्त बना कर नहीं हो सकता है। आप कौन से रास्ते ले जा रहे हो ? श्राप ले जा रहे हो ब्य कैंप्चरिंग के रास्ते पर, आप ले जा रहे हो गांधी जी को भूला कर हत्या के रास्ति पर, भीर चाहते हो गद्दी पर बैठना । कल तुम्हारी थारी भी बाएगी, तुम्हारे ऊपर कोई गोलो चलाएगा, कल नक्सलाइट गोली चलाएगा । यह तो चुनाव की बात हुई, दूसरी तरफ रोटी और रोजी की समस्या है। 30 वर्षों में भी, ब्राप हरिजन का नाम लेते हो, मकवाना साहब, खुद आप हरिजन घर में, दलित वर्ग में पैदा हुए हो, तुम्हार ऊपर हमारी अपार हमदर्बी है ,तुम्हारी हमदर्बी उनके साथ दिखाबटो है, हमारो हमददी प्रैक्टिकल है। हम कहते हैं 100 से कम नहीं हजार से ज्यादा नहीं। जैसे 100 से कम किसी को खर्च करने का हक मिलना चाहिए, तो हजार से ज्यादा किसो को खर्च करने की इजाजत नहीं मिलनी. चाहिए। ग्रापने क्या कर रखा है इस देश में ? एक तरफ चार आना छः आना पैसे रोजी पर बीस-पच्चीस करोड़ की जनता भखों मरती हो और दूसरी तुम्हारी मालकिने के ऊपर 3-4 लाख रुपए खर्चा हो, यह नहीं चल सकता है; एक तरफ विड्ला की रोजाना आमदनी 3 लाख हो और दूसरी तरफ 27 करोड़ की जनता की ग्रामदनी पांच ग्राना, छः ग्राना, आठ आना की हो, अगर इस तरह की गैर बराबरो हो तो क्या बिना लाइसेन्स हथियार भापरखसकतेहो? विना लाइसेन्स का हथियार हर घर में, हर जनता के हाथ में श्राप देदोगे चाहे वह लाइसेंस-शुदा हथियार हो चाहे वह बगैर लाइसेंस शुदा हथियार हो। किसी भी तरह का हथियार हथियार होता है। इस

लिए मकवाना साहब, धरती पर म्रा जामो, जराबरातल पर म्रामो। म्रगरकानून बनामोगे जोतुम्हारे कानून के द्वाराहो सकता है तुम्हारी पुलिस कह दे कि इन को भो इन काउंटर करना होगा। तुम्हारो पुलिस कहीं इन काउंटर का रास्ता माहेत्यार नहीं कर ले। उपसभाष्यक्ष महोदय, मापइस कुर्सी परबैठेहैं, कुर्सी से उठ कर जब सदन के बाहर आएंगे तो माप से भो कह दिया जाएगा ससम का नक्सलवादो है, मसम में गढ़बड़ो करता है, इस की भोले जा कर गोली मार दो। श्रोमन्, मैं सरकार का अमन इस तरफ दिलाना चाहता हूं...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); You wanted two minutes, I gave you more than that.

श्री रामेश्वर सिंह: भैं इधर पूरे सेशन कभी बाला नहीं हूं। मकवाना साहब, थोड़ा समय दिनवाइए क्योंकि तुम्हारे हक की बात कहता है।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You must conclude by six o'clock.

श्री रामेश्वर सिंह: मैं मकवाना शाहव से पूछता हं क्या ग्रापने हरिजनों को समस्या कभो हल को है ? बोस-सोस कर इहि जन इस देश में हैं जा दलित हैं। मैं पूछता चाहता हं श्राप को सरकार से, याज भी विहार और उत्तर प्रदेश में पांच-दस हजार एकड जमोन पर कुछ लोग बैठे हुए हैं, खाज भी एश-एक मादमा के पास 20-20 भीर 50-50 मकान बने हए हैं और एक-एक मकान में एक कमरि में बोिसयों ब्रादमी जोवन बसर करते हैं। एक हो घर में 4 पाटन लगे हैं, एक पाटन में लड़का है, बोच में छोटो वालो लड़को है, फिर एक लड़को है, फिरनीचे मां और बाप, नीचे चारपाई है। यह हालत है। जिस देश में एक कमरे में बोस लोग रहते हैं और वहीं एक ग्रादमों के पास तोस-तोस चालोस मकान 🖁, क्य ग्राप नहीं जा रहे हो गल्त रास्ते पर ? बेच अबदुरला ने अगर बेटे को अपना उत्तरा-

धिकारी बना दिया जब श्रीमती इन्दिरा गांधी अपने बेटे को बनाना चाहती हैं, कमलापित अपने बेटे को बनाना चाहते हैं . . . (ध्यवधान) 6 P.M.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Sir, on a point of order. The hon. Member has no business to refer t<sub>0</sub> the Prime Minister. This should be expunged. What the hon. Member has said is not relevant to the present discussion. The rules are, a notice has to be given first, it has to be approved by you and only then, the hon. Member can cast an aspersion...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); Are you raising a point of order?

SHRI VIKRAM MAHAJAN: I have raised! a point of order. My point of order is, before any aspersion is cast on any hon. Member of this hon. House, the procedure is that, an intimation has to be sent to the Chairman, prior intimation has to be sent, and permission is sought then only, the point can be raised. Here, I would like to know whether permission was sought, firstly, whether permission was sought, firstly. Secondly, if permission was not sought, then, whatever the hon. Member has said regarding the Prime Minister should be expunged from the proceedings of the House.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I will look into it.

श्री रामेश्वर सिंह: प्राइम मिनिस्टर रेस्पांसिबिल हैं, मकवाणा रेस्पांसिबिल हैं, ग्रगर मकवाणा फेशनेबिल गाड़ी में चलेंगे . . .

SHRI VIKRAM MAHAJAN.. <?ft, what about my point of order?

THE VICE-CHAIRMAN (SHRI DESTESH GOSWAMI): I have not been able to follow. I will look into it.

श्री रामेश्वरसिंह में फिनिश हो कर रहाहूं,समाप्त कररहाहूं।

**एक माननीय सदस्य**ः बात अञ्छो हो तो सुने

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Please conclude, Mr. Rameshwar Singh.

श्री रामेश्वर सिंह : हमारे मित्र कहते हैं कि बात अच्छो होता सुर्ने । हमारी बाग अच्छो नहीं हैतो किस को अच्छी है . .

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Nothing is going on record now.

#### SHRI RAMESHWAR SINGH: \*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); Mr. Ramesh-war Singh, nothing is going on record. We take up the next item, the Half-an-hour discussion.

Mr. Rameshwar Singh, please.

SHRI SYED SHAHEDULLAH (West Bengal); Sir, what about my name?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You will speak tomorrow. The discussion on this Bill will be continued tomorrow. Now, we take up this discussion, the Half-an-hour discussion.

Before this, I would like to make one thing clear. The last few lines of Jirhat Mr. Rameshwar Singh has said have not gone on record, because, we have to take up the Halfan-hour discussion at 6 PM. The hon. Member has spoken beyond <5 PM. We cannot take the subject matter beyond 6 PM, because, the Half-an-hour discussion is scheduled for 6 PM. Hence, the last few lines of what Mr. Rameshwar Singh has said have not gone on re-

Not recorded.

I have made the position clear because some hon. Member may raise the point tomorrow.

SHRI RAJENDRA SINGH ISHWAR SINGH; Mr. Vice-Chairman, Sir, even before 6 PM, many things which the hon. Member has said were not relevant to the issue. For instance, he has said something about Sheikh Abdullah. May I respectfully suggest that you may consider taking them also off the record?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The problem is, so far as relevancy is concerned, if only relevancy is to be taken into consideration, probably, we have to delete two-thirds of the debate of this House. But the point is that if an hon. Member speaks for half a minute or one minute more, we cannot become very strict. But if an hon. Member goes on speaking, in spite of the fact that we have to take up this subject at 6 PM, namely, the half-an-hour discussion, the Chair would exercise its own right and only from that moment I have said \*Nothing will go on record'. I cannot expunge the previous remarks because this will not be a parliamentary practice, except the objection taken by Shri Vikram Mahajan,, which I will look into, whether it comes under any of the prohibitive rules.

Now we take up Half-an-hour Discussion. Yes, Mr. Rameshwar Singh.

HALF-AN HOUR DISCUSSION ON POINTS ARISING OUT OF TIDC ANSWER GIVEN IN THE RAJYA SABHA ON THE 18TH AUGUST, 1981 TO STARRED QUESTION 3 REGARDING SUPPLY OF COAL, TO PUBLIC SECTOR POWER HOUSES AND FERTHIZEB PLANTS

श्री रामेश्वर सिंह (उत्तर प्रदेश): श्रीमन्, मैंने जो प्रश्न पूछा वा संख्या 3, 18तारीख को उस में मुझे जो उत्तर दिया गया